HIGH COURT OF SIKKIM



Vol. 11, Issue No. 4

October to December, 2016



EDITORIAL BOARD

Hon'ble Mr. Justice Satish K. Agnihotri, Chief Justice, High Court of Sikkim

Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim

COMPILED BY

Mr. N.G. Sherpa, Registrar General

A quarterly Newsletter published by High Court of Sikkim, Gangtok Also available on our website: www.highcourtofsikkim.nic.in

CONTENTS

	Page No
EDITORIAL BOARD, HIGH COURT OF SIKKIM	
VACANCIES IN COURTS	1
INSTITUTION, DISPOSAL & PENDENCY OF CASES	2 - 6
RECENT HIGH COURT JUDGMENTS	7 - 8
SOME RECENT MAJOR EVENTS	9 - 10
IMPORTANT VISITS & CONFERENCES	11 - 12
F-COURTS – MISSION MODE PROJECT	. 13

HIGH COURT OF SIKKIM EDITORIAL BOARD



Hon'ble Mr. Justice Satish K. Agnihotri,
Chief Justice,
High Court of Sikkim



Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim

VACANCIES IN COURTS

(i) Vacancies in the High Court of Sikkim as on 31.12.2016

Sl.No.	Sanctioned Strength	Working Strength	Vacancies		
1.	03	02	01		

(ii) Vacancies in the District & Subordinate Courts as on 31.12.2016

Sl.No.	Sanctioned Strength	Working Strength	Vacancies
1.	Superior Judicial Service (SSJS) - 13	07	 01 post of District & Sessions Judge (Spl. Div1) 01 post of District & Sessions Judge (Spl. DivII) Member Secretary, Sikkim State Legal Services Authority Director, Sikkim Judicial Academy Central Project Coordinator, e-Courts 01 post in the cadre of SSJS created (in compliance to the direction passed by the Hon'ble Supreme Court in Brij Mohan Lal Vs. Union of India)
2.	Sikkim Judicial Service (SJS) – 10	06	 Chief Judicial Magistrate-cum-Civil Judge (East) at Gangtok Civil Judge-cum-Judicial Magistrate (South) at Namchi Civil Judge-cum-Judicial Magistrate (West) at Gyalshing Civil Judge-cum-Judicial Magistrate (North) at Mangan
Total	23	13	10

INSTITUTION, DISPOSAL & PENDENCY OF CASES

(1) Statement of Main & Misc. Cases in the High Court of Sikkim from 01.10.2016 to 31.12.2016.

SI. No.	Pending as on 30.09.2016	Institution	Disposal	Pending as on 31.12.2016		
	Main Cases	Main Cases	Main Cases	Main Cases		
1.	145	71	44	172		

(2) Total Institution, Disposal & Pendency of cases in the Subordinate Courts of Sikkim from 01.10.2016 to 31.12.2016.

NAME OF COUR			CIVIL	CASES		CRIMINAL CASES				
0001	•	Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016	Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016	
East District at Gangtok	Main cases	230	105	76	259	723	231	231	723	
	Misc. cases	87	63	63	87	26	208	216	18	
West District at Gyalshing	Main cases	24	16	13	27	40	43	37	46	
Cydisining	Misc. cases	24	13	23	14	03	87	90	00	
North District at Mangan	Main cases	09	01	02	80	08	10	10	08	
	Misc. cases	07	31	29	09	00	16	14	02	
South District at Namchi	Main cases	45	27	24	48	97	110	74	133	
Ivamen	Misc. cases	36	149	156	29	04	105	108	01	
Family Courts	Main cases	124	51	43	132	28	22	22	28	
	Misc. cases	01	00	01	00	03	05	05	03	
Fast Track Courts	Main cases	-	-	-	-	10	06	04	12	
	Misc. cases	-	-	-	-	00	00	00	00	
Juvenile Justice Boards	Main cases	-	-	-	-	12	12	14	10	
Dodrus	Misc. cases	-	-	-	-	00	08	08	00	
Total Main C	ases	432	200	158	474	918	434	392	960	
Total Misc. C	ases	155	256	272	139	36	429	441	24	

INSTITUTION, DISPOSAL AND PENDENCY OF CASES DISTRICT WISE

- (1) Total Institution, Disposal and Pendency of cases in the Subordinate Courts of Sikkim from 01.10.2016 to 31.12.2016
 - (i) East District at Gangtok.

NAME OF THE CO	URTS			CASES				L CASES	
		Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016	Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016
District & Sessions Judge (East)	Main cases	100	53	42	111	131	60	41	150
	Misc. cases	69	55	57	67	10	87	95	02
District & Sessions Judge	Main cases	03	11	00	14	00	08	03	05
(Spl. DivI)	Misc. cases	01	03	01	03	00	00	00	00
District & Sessions Judge	Main cases	05	02	00	07	01	00	00	01
(Spl. DivII)	Misc. cases	01	00	00	01	00	00	00	00
Chief Judicial Magistrate-cum- Civil Judge	Main cases	07	02	04	05	317	134	138	313
(East)	Misc. cases	04	02	01	05	07	31	27	11
Civil Judge-cum- Judicial Magistrate	Main cases	69	35	21	83	195	28	31	192
(East)	Misc. cases	10	03	04	09	06	90	93	03
Civil Judge-cum- Judicial Magistrate	Main cases	46	02	09	39	79	01	18	62
Chungthang Subdivision stationed at Gangtok (East)	Misc. cases	02	00	00	02	03	00	01	02
Total Main Cases		230	105	76	259	723	231	231	723
Total Misc. Cases		87	63	63	87	26	208	216	18

(ii) West District at Gyalshing

NAME OF THE CO	URT		CIVIL C	ASES			CRIMINA	L CASES	
		Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016	Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016
District & Sessions Judge (West)	Main cases	14	14	09	19	25	11	09	27
	Misc. cases	22	07	18	11	02	28	30	00
Chief Judicial Magistrate-cum-Civil	Main cases	00	01	00	01	00	05	01	04
Judge (West)	Misc. cases	00	01	00	01	00	07	07	00
Civil Judge-cum- Judicial Magistrate (West)	Main cases	09	01	04	06	05	09	10	04
(vvest)	Misc. cases	02	03	05	00	01	25	26	00
Civil Judge-cum- Judicial Magistrate,	Main cases	01	00	00	01	10	18	17	11
Soreng Subdivision, West Sikkim	Misc. cases	00	02	00	02	00	27	27	00
Total Main Cases	•	24	16	13	27	40	43	37	46
Total Misc. Cases		24	13	23	14	03	87	90	00

(iii) North District at Mangan

NAME OF THE COL	IRTS		CIVIL	CASES		CRIMINAL CASES			
		Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016	Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016
District & Sessions Judge (North)	Main cases	01	00	01	00	05	05	04	06
	Misc. cases	06	02	03	05	00	04	03	01
Chief Judicial Magistrate-cum-Civil	Main cases	00	01	00	01	00	03	02	01
Judge (North)	Misc. cases	00	00	00	00	00	05	04	01
Civil Judge-cum- Judicial Magistrate (North)	Main cases	08	00	01	07	02	02	03	01
	Misc. cases	01	02	03	00	00	03	03	00
Civil Judge-cum- Judicial Magistrate,	Main cases	00	00	00	00	01	00	01	00
Chungthang Sub Division, North Sikkim	Misc. cases	00	27	23	04	00	04	04	00
Total Main Case	S	09	01	02	08	08	10	10	80
Total Misc. Case	es .	07	31	29	09	00	16	14	02

(iv) South District at Namchi

NAME OF COURT			CIVIL	ASES		CRIMINAL CASES			
		Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016	Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016
District & Sessions Judge (South)	Main cases	18	11	07	22	81	37	14	104
	Misc. cases	36	139	154	21	03	53	56	00
Chief Judicial Magistrate- cum- Civil	Main cases	02	00	02	00	09	53	46	16
Judge (South)	Misc. cases	00	01	01	00	00	31	31	00
Civil Judge- cum- Judicial Magistrate	Main cases	25	16	15	26	07	20	14	13
(South)	Misc. cases	00	09	01	08	01	21	21	01
Total Main Cas	es	45	27	24	48	97	110	74	133
Total Misc. Cas	es	36	149	156	29	04	105	108	01

(v) Family Courts

NAME OF			CIVIL C	CASES		CRIMINAL CASES				
		Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016	Opening balance as on 01.10.201	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016	
Family Court, East at Gangtok	Main cases	94	30	33	91	19	13	13	19	
on configura	Misc. cases	01	00	01	00	02	02	03	01	
Family Court West at	Main cases	07	02	03	06	00	00	00	00	
Gyalshing	Misc. cases	00	00	00	00	00	00	00	00	
Family Court North at	Main cases	00	02	00	02	02	00	02	00	
Mangan	Misc. cases	00	00	00	00	00	00	00	00	
Family Court South at	Main cases	23	17	07	33	07	09	07	09	
Namchi	Misc. cases	00	00	00	00	01	03	02	02	
Total Main	Cases	124	51	43	132	28	22	22	28	
Total Misc. Cases		01	00	01	00	03	05	05	03	

(vi) Fast Track Court

NAME OF THE	COURT			CRIMINAL CASES	
		Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016
Fast Track Court (East & North) at	Main cases	03	03	02	04
Gangtok	Misc. cases	00	00	00	00
Fast Track Court (South & West) at	Main cases	07	03	02	80
Gyalshing	Misc. cases	00	00	00	00
Total Main Cases	'	10	06	04	12
Total Misc. Cases		00	00	00	00

(vii) Juvenile Justice Boards

NAME OF THE COUR	TS		CRIMINAL CAS	SES	
		Opening balance as on 01.10.2016	Institution from 01.10.2016 to 31.12.2016	Disposal from 01.10.2016 to 31.12.2016	Pendency at the end of 31.12.2016
Juvenile Justice Board East, at Gangtok	Main cases	06	04	05	05
-	Misc. cases	00	04	04	00
Juvenile Justice Board West, at Gyalshing	Main cases	02	01	03	00
, ,	Misc. cases	00	00	00	00
Juvenile Justice Board North, at Mangan	Main cases	01	00	00	01
·	Misc. cases	00	00	00	00
Juvenile Justice Board South, at Namchi	Main cases	03	07	06	04
	Misc. cases	00	04	04	00
Total Main Cases	1	12	12	14	10
Total Misc. Cases		00	08	08	00

SOME RECENT JUDGMENTS OF HIGH COURT OF SIKKIM

FROM (01.10.2016 to 31.12.2016)

1. Where there was contributory negligence on the part of the deceased driving the vehicle, 50% has to be deducted from the total loss of dependency: On 25/10/2016, a Single bench of the Court in MAC App. No. 2 of 2016 (The Branch Manager, United India Insurance Co. Ltd. Vs. Lily Ongmu Lepcha) held that a claim for compensation arising out of motor vehicle accident is based on tortuous liability while a contract of insurance is a contract of indemnity. The third party for whose benefit the insurance is taken and who files a claim under section 166 of the Motor Vehicles Act has to establish that the driver was negligent in driving the vehicle which thereby resulted in the accident; that the owner was vicariously liable and Insurance Company was bound to indemnify the owner. Hence, a claimant is entitled to get compensation under Section 166 of the Act when the driver who is the tort easer was driving the vehicle rashly and negligently. The legal burden of proving negligence rests on the claimant, but where it is impossible to know the precise cause of the accident, this hardship can be overcome by resorting to the principle of res ipsa loquitur. The option of filing a claim petition under section 163 of the Act is also extended when such a person does not seek to prove rash and negligent driving of the offending vehicle as the cause of the accident, and also whose annual income is below Rs. 40,000/-. In the instant case, the factum of rash and negligent driving has not only been established by the claimant but has also been admitted by the appellant. Further, the income of the deceased was also undoubtedly Rs. 40,000/-. Hence, recourse has rightly been taken to section 166 of the Act. However, as the accident occurred on account of the rash and negligent driving of the deceased, it would tantamount to contributory negligence on his part, thus, the claimant is entitled to only 50% of the total amount of loss of dependency. The amount of compensation awarded by the MAC Tribunal has been modified accordingly.

2. Photocopy of the Power-of-Attorney does not empower the holder of the said document to represent a company in judicial proceedings: In Crl. Appeal No. 11 of 2015 (Kail Ltd. Vs. Jamel Akhtar & Ano., decided on **08/11/2016)**, the issue before the Court was whether the Power-of-Attorney holder of the appellant company can represent the appellant with a photocopy of the said document and institute a case under Section 138 of the Negotiable Instrument Act, 1881. it was held that undoubtedly, the Power-of-Attorney empowers an agent to affect his principal's position by doing acts on his behalf, the relationship perhaps arising out of an ailment, old age of other inconvenience of the principal, or when the company as a juristic person authorizes a representative. But when the document is in photocopy with the signatures also in photocopy, it is legally not tenable to accept the document and allow its contents in evidence and therefore, allow the power of-Attorney holder to represent the company. No reasons have been put for non-filing of the original Power-of-Attorney or for that matter a certified copy of the said document. Petition accordingly dismissed.

3. Requirement of the rented premises on ground of personal occupation extends to the requirement of not only the landlord, but also of his extended joint family: On 18/11/2016, a Single Bench of the Court in RFA No. 3 of 2015 (Pradeep Golyan Vs. Durga Prasad Mukhia) held that the term "personal occupation" in the Notification of 1949 governing tenancy in Gangtok extends to occupation and requirement of not only the landlord, but brings within its ambit the immediate and extended joint family of the landlord or where the existence of a relationship gives rise to certain moral obligations, such as, extending shelter to a married daughter. Further, referring to the judgment of the Hon'ble Supreme Court in Sait Nagjee Purushottam, the Court held that the tenant cannot dictate terms to the landlord and advise him as to what he should do or should not do. It is always the privilege of the landlord to choose the nature and place of business. The Court upheld the impugned judgment and decree granting eviction on ground of personal occupation, considering the facts and circumstances of the case.

SOME RECENT MAJOR EVENTS

1. FOUNDATION STONE LAYING CEREMONY OF THE COURT OF THE CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE, CHUNGTHANG SUB DIVISION, NORTH SIKKIM.



Hon'ble Mr. Justice Jagdish Singh Khehar, Judge, Supreme Court of India laying down the foundation stone of the Court of Civil Judge-cum-Judicial Magistrate, Chungthang Subdivision, North Sikkim.



Lightening of Lamp by Hon'ble Mr. Justice Jagdish Singh Khehar, Judge, Supreme Court of India. and Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of India, in the gracious presence of Hon'ble Mr. Justice Satish K. Agnihotri, Chief Justice, High Court of Sikkim and Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim.

The "Foundation Stone Laying Ceremony" of the Court of Civil Judge-cum-Judicial Magistrate, Chungthang Sub-Division, North Sikkim was held on 09th October, 2016 at Chungthang Sub-Division, North Sikkim. The Foundation Stone was laid by Hon'ble Mr. Justice Jagdish Singh Khehar, Judge, Supreme Court of India and Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of India, in the gracious presence of Hon'ble Mr. Justice Satish K. Agnihotri, Chief Justice, High Court of Sikkim and Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim.

IMPORTANT VISITS & CONFERENCES

- 1. Hon'ble Mr. Justice Satish K. Agnihotri, Chief Justice, High Court of Sikkim and Hon'ble Mrs. Meenakshi Madan Rai, Judge, High Court of Sikkim & Executive Chairperson, Sikkim State Legal Services Authority attended the Conference on "National Consultation on Challenges in Mediation and Way Forward" on 1st October, 2016 at Kothari Auditorium, DRDO, New Delhi.
- 2. Hon'ble Mr. Justice Satish K. Agnihotri, Chief Justice, High Court of Sikkim and Hon'ble Mrs. Meenakshi Madan Rai, Judge, High Court of Sikkim visited Chungthang to attend "Foundation Stone Laying Ceremony of the Court of the Civil Judge-cum-Judicial Magistrate, Chungthang Sub-Division, North Sikkim" on 09th October, 2016. The Foundation Stone was laid by Hon'ble Mr. Justice Jagdish Singh Khehar, Judge, Supreme Court of India and Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of India.
- 3. Hon'ble Mrs. Meenakshi Madan Rai, Judge, High Court of Sikkim & Hon'ble Chairperson, Juvenile Justice Act & Rules, High Court of Sikkim attended the Conference on "Regional Consultation on Effective Implementation of Juvenile Justice Act- Focus on Rehabilitation Services and Linkages with POCSO" at Guwahati, Assam w.e.f. 26th November, 2016 to 27th November, 2016 organized by the Supreme Court Juvenile Justice Committee and Guwahati High Court supported by UNICEF.
- 4. Hon'ble Mrs. Justice Meenakshi Madan Rai, High Court of Sikkim and Executive Chairperson, Sikkim State Legal Services Authority visited Gnathang, East Sikkim on 10th December, 2016 for launching of the NALSA (Legal Service to the Workers in the Unorganized Sector) Scheme, 2015.

5. Hon'ble Mr. Justice Satish K. Agnihotri, Chief Justice, High Court of Sikkim and Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim and Executive Chairperson, Sikkim State Legal Services Authority visited Namchi, South Sikkim for launching of the NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015, NALSA (Child Friendly Legal Services to Children and their Protection) Scheme, 2015 and for awareness on POCSO Act, 2012, organized by Sikkim State Legal Services Authority held on 17th December, 2016 at the Community Hall, Namchi, South Sikkim. On this auspicious occasion, Hon'ble Mr. Justice S. Nagamuthu, Judge, High Court of Madras presided as the Guest of Honour and Padmashree Smt. Sunita Krishnan, Co-founder and Director, Prajwala NGO, Hyderabad was the Resource Person for the programme.

PROGRESS MADE IN THE HIGH COURT AND SUBORDINATE COURTS OF SIKKIM UNDER E-COURTS MISSION MODE PROJECT

October to December, 2016:

- 1. Execution of work of Scanning, Digitization and Digital Preservation of Cases/Judicial Records of High Court of Sikkim and Subordinate Courts of Sikkim started with effect from 1st October, 2016. In the first phase, scanning of case records started in High Court and two District Courts of Sikkim, namely: District & Sessions Court, East at Gangtok and District & Sessions Court, South at Namchi. In the second phase, the District & Sessions Courts of West and North Districts will be covered where execution of works have commenced from mid April, 2017.
- 2. One CCTV camera each has been installed in the High Court and one each in the four District & Sessions Courts of Sikkim, for monitoring the work of Scanning and Digitization of case records.
- 3. One Server each has been provided to the High Court and one each in four District & Sessions Courts of Sikkim for digitally preserving Case data of scanned and digitized records.
- 4. Two printers for District & Sessions Court, Gangtok, East Sikkim and one printer each had been provided to District & Sessions Court, South and Civil Court Mangan, North Sikkim. Two more UPS had been provided to the Civil Court Mangan, North Sikkim in the month of February, 2017 from funds provided under E-Courts Mission Mode Project by E-Committee, Supreme Court of India.